Date of Order

Order with Signature

Office note as to action (if any) taken on order

25.11.02

Heard Shri A.C. Rath, Advocate for Oring 17 Mar. but the applicant and Shri A.K.Bose, Senier Standing Cownsel for the Respondents.

Applicant, an U.D.C. of Central Excise and Customs under Indore Collectorate came on xxx transfer to the Collectorate at Bhubaneswar (which is an establishment separated in the year 1980) and as such he lost his seniority. It was made clear to the applicant ab initio that he would lose his seniority and he also gave an undertaking in the same line as that of the requirement. The grievances as raised in the present Original Application In with regard to loss of his seniority and his lower placement in the seniority list were the subject matter of consideratien by this Tribunal in two earlier occasions in O.A. Nos. 353/88 and 226/91. The issues raised in the present O.A. are, therefore, hit by the principles of resjudicata; as the issues involved in the present O.A. were already decided/ answered by this Tribunal in the aforementioned O.As(O.A.Nos.352/88 and 226/91 decided on 27.02.1992 and 6.10.1993, respectively).

In the aforesaid premises, this O.A., apart from being devoid of any merit, (Not admetted) is also not maintainable and hence dismissed. No costs.

Send copies of this order to the parties.

MEMBER (JUDICIAL)

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or. St. 28.11.

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